

Complaints in CPWD enquiry, Laxmibai Nagar

2845. SHRI ANIL SHARMA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the details of the complaints registered in the CPWD Enquiry Office, Laxmibai Nagar for replacement of damage/rusted G.E. pipe lines since January-2002 onwards;

(b) whether the estimate for this work has been prepared and approved by the Competent authority;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) by when replacement of damage/rusted G.E. pipe lines work would be executed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) 125 complaints have been registered in the CPWD Enquiry Office, Laxmibai Nagar, for replacement of damaged/rusted G.I. pipe lines since January, 2002.

(b) Yes, Sir.

(c) and (d) Estimates for Rs. 5.39 lakh and Rs. 2.99 lakh have been sanctioned for Type IV quarters and Type II quarters respectively. Tenders have been received and accepted, for completion of the work in about four months.

Land acquired by DDA in Basant Gaon

2846. SHRI RAMA SHANKER KAUSHIK: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that DDA acquired land in Basant Gaon, New Delhi *vide* Khasra No. 32 and 33 and paid compensation for 50 Bigha-2 biswa for Khasra No. 32 and 136 big has-14 biswa for Khasra No. 33;

(b) whether the actual land acquired for Khasra No. 32 and 33 is 74 bighas-11 biswas and 153 bighas-4 biswa respectively; and

(c) if so, whether Government propose to re-demarcate the acquired/unacquired land and return the remaining unacquired land to the owners?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) The Delhi Development Authority has reported that Khasra Nos. 32 min and 33 min of village Basant Gaon have been acquired *vide* award No. 1537 & 1879. The Additional District Magistrate/Land Acquisition Collector (South West), Government of National Capital Territory of Delhi has reported that no compensation has been paid for the said land.

(b) Total land in Khasra No. 32 is 74 bigfias, 11 biswas, out of which 50 bighas, 02 biswas have been acquired. Total land in Khasra No. 33 is 153 bighas, 04 biswas, out of which only 136 bighas 14 biswas have been acquired.

(c) DDA takes over the possession of only acquired land. Hence question of re-demarcation does not arise.

Funds for low cost housing in Chhattisgarh

2847. SHRI JHUMUK LAL BHENDIA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the funds allocated to Chhattisgarh for providing low cost urban housing for the poor during the year 2002-2003;

(b) the details of the projects sanctioned by Government, district-Wise; and

(c) the number of projects completed and the funds utilized till date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) the funds allocated to the State Government of Chhattisgarh for the year 2002-2003 for providing low cost houses to the poor under various Schemes are as under:

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| (i) Under the Valmiki Ambedkar Awas Yojna (VAMBAY) —Rs. 3.13 crores | |
| were allocated, | |
| (ii) Under the Scheme of Loan Assistance by HUDCO for construction | |
| of houses | |
| — for EWS | — Rs, 4.34 crores |
| — forLIG | —Rs. 13.02 crores were sanctioned to |
| | Chhattisgarh. |
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